

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER  
ITA No.2195/Del/2019  
Assessment Year : 2014-15**

<b>Sweety Jindal, 98, Ground Floor, Savita Vihar, Delhi-110092 PAN-ACFPJ4509E</b>	<b>Vs.</b>	<b>Income Tax Officer, Ward-57(5), New Delhi</b>
(Appellant)		(Respondent)

Appellant by : None  
Respondent by : Shri. Prakash Dubey, Sr. DR

Date of hearing : **12.01.2021**  
Date of pronouncement : **12.01.2021**

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A), New Delhi dated 14.02.2019.

2. The assessee, vide its letter dated 10.01.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the

assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 12.01.2021.

*Sd/-*  
**(SUDHANSHU SRIVASTAVA)**  
**JUDICIAL MEMBER**

*Sd/-*  
**(G.S. PANNU)**  
**VICE PRESIDENT**

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar